

O.A. 1849/94

18/3/99

Hon.Mr. J. Dayal, A.M.

Hon.Mr. S.K. Arora, J.M.

Sri R.K. Pandey for the applicant. Sri Prashant Mathur for the respondents. After passing the above general order, Sri R.K. Pandey, learned counsel for the applicant mentions that the application had been filed for getting retirement benefit, like settlement dues, pension, gratuity and other allowances for which the petitioner was entitled under the law and also for fixation of pay scale in the revised pay scale Rs.1600-2660 w.e.f.01.3.93. Learned counsel for the applicant submits that all the reliefs have been allowed by the respondents to the applicant and thus, the O.A. has become infructuous. Hence, the O.A. is dismissed as become infructuous.

J.M.

A.M.

/m.m./

1-1-99 O.R.(3)

No sitting. Adjourned
to 18-3-99 for hearing.

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18/3/99

Hon.mrs. Dayal A.M.

Hon.mrs. K. Agrawal J.M.

Notime left. Adjourned to 20.7.99
for hearing.

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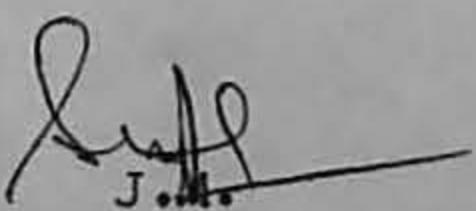
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